



The Orissa Gazette

PUBLISHED BY AUTHORITY.

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

TOUR PROGRAMME OF HIS EXCELLENCY THE GOVERNOR OF ORISSA.

DATE AND DAY.	STANDARD TIME.	STATION.	REMARKS.
DECEMBER 1936—			
1st, Tuesday	9-20 A.M.	Leave Government House, By car.	
		Puri.	
	9-25 A.M.	Arrive Puri station.	
	9-30 A.M.	Leave Puri	.. By special train.
	11-45 A.M.	Arrive Jagatpur.	
		DETRAIN.	
	2-15 P.M.	Leave Jagatpur	.. By boat.

DATE AND DAY.	STANDARD. TIME.	STATION.	REMARKS.
DECEMBER 1936—			
3rd, Thursday	About 12-00 Noon	Arrive Dhamra.	
4th, Friday	..	HALT	
5th, Saturday	About 1-30 P.M.	Leave Dhamra	.. By boat.
	About 3-30 P.M.	Arrive Chandbali. Inspects the proposed new Dockyard.	
6th, Sunday	9-45 A.M.	Leave Chandbali	.. By car.
	10-00 A.M.	Arrive Raj Kanika.	
7th, Monday	8-00 A.M.	Leave Raj Kanika	.. By car.
	About 11-30 A.M.	Arrive Bhadrak.	
		ENTRAIN.	
	12-30 P.M.	Leave Bhadrak	.. By special train.
	5-45 P.M.	Arrive Puri.	
		Detrain and drive to Government House, Puri.	By car.

Note.—All departures and arrivals are private.

PARTY.

His Excellency.

Lady Hubback.

* A. Vipan, Esq., Secretary to Government, Public Works Department.

* E. A. O. Perkin, Esq., I.P., Inspector-General of Police, Orissa.

† Captain D. J. Manfield, R.I.N. (Retd.), Port Officer, Chandbali.

J. S. Wilcock, Esq., I.C.S., Private Secretary.

W. L. O'B. Stallard, Esq., I.P., Aide-de-Camp.

All letters and telegrams for His Excellency and party should be addressed "Orissa Governor's Camp", without the addition of the name of any post town.

J. S. WILCOCK,

*Private Secretary to His Excellency the
Governor of Orissa.*

- * Will join at Cuttack on 1-12-1936 at 11-20 A.M. and leave the party at Cuttack on 7-12-1936 at 3-10 P.M.
† Will join at Dhamra on 3-12-1936 at noon and leave the party at Chandbali on 7-12-1936 at 8-30 A.M.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 19th November 1936.

No. 7088—2C/5-6-36-A.—Undersection 467(2) of the Code of Criminal Procedure, 1898 (Act V of 1898), Mr. R. L. Narasimham, I.C.S., Joint Magistrate and Deputy Collector in charge of the Berhampur subdivision of the district of Ganjam, is vested with powers to hear appeals from convictions by Magistrates of the second and third class.

The 19th November 1936.

No. 7091-A.—Mr. R. L. Narasimham, I.C.S., Joint Magistrate and Deputy Collector in charge of the Berhampur subdivision of

the Ganjam district, is appointed to be Special Assistant Agent in respect of the Agency area of that subdivision.

A. F. W. DIXON,

Offg. Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

NOTIFICATIONS.

The 20th November 1936.

No. 7865—IC-15/36-E.—In exercise of the powers conferred by section 3 of the Madras Co-operative Societies Act, 1932 (Madras Act VI of 1932), the Governor is

pleased to empower M. R. Ry. M. Ramamurti Pantulu, Sub-Deputy Registrar, Co-operative Societies in independent charge of the Berhampur circle, with powers under section 57-A of the Madras Co-operative Societies

Act (Madras Act VI of 1932) in addition to the powers already given to him in notification no. 5974-E., dated 12th October 1936.

R. P. WARD,

Offg. Secretary to Government.

The 21st November 1936.

No. 7914—HE-69/36-E.—Under section 7 of the Madras Elementary Education Act (Madras Act VIII of 1920) it is hereby notified that, in pursuance of notification no. 1493-E., dated the 22nd June 1936, the following persons have been elected or appointed to be members of the District Educational Council, Ganjam, as shown against their names:—

Elected by—	
1. Sriman Chintamani Palo Mahasayo	... Ganjam District Board.
2. Sriman Akula Das Mahasayo	... Ditto.
3. Rao Sahab Sadananda Mahanti Mahasayo	... Ditto.
4. Sriman Jagan Mohan Patnaik Mahasayo	... Ditto.
5. Sriman Dayalu Das Babaji Mahasayo	... Ditto.
6. Sri Sri Purna Chandra Harischandra Jaga Deo	... Ditto.
7. M. R. Ry. P. Narayanarao Naidu Garu	... Berhampur Municipality.
8. Sriman Syamasundara Padhi Mahasayo	... Parlakimedi Municipality.
9. Rev. Father Anians Hortigucla	... Mission Managers.
10. Sriman Nityananda Patnaik	... Non-Mission Managers.
11. Sriman Madhusudana Das	... Ditto.
Appointed by the Local Government for the representation of—	
12. Janab Muhammad Abdul Lateef Sahib	... Muslims.
13. Mrs. Rupabati Sahu	... Ladies.
14. Mr. Sanyasi Naik	... Scheduled Castes.

By order of the Governor,

R. P. WARD,

Offg. Secretary to Government.

The 19th November 1936.

No. 7820—F.-28/36-L.S.-G.—Mr. F. A. A. Hart, I.F.S., Deputy Conservator of Forests, is posted, on return from leave, to the charge of the Ganjam Forest Division with headquarters at Russellkonda with effect from the forenoon of the 3rd November 1936, relieving Mr. R. Sahai, I.F.S.

2. Mr. R. Sahai, I.F.S., on relief by Mr. Hart, remains attached to the Ganjam Forest Division with headquarters at Chatrapur.

The 19th November 1936.

No. 7821-L.S.-G.—Mr. F. A. A. Hart, I.F.S., Deputy Conservator of Forests, is granted an extension of leave for the 21st October 1936, on half average pay.

R. P. WARD,

Offg. Secretary to Government.

The 20th November 1936.

No. 7840-L.S.-G.—The gentlemen named below are appointed to be temporary Civil

Assistant Surgeons with effect from the date or dates on which they join their appointments:—

1. Dr. Pakanati Venkata Jagannath Rao.
2. Dr. Mahendra Chandra Mishra.

By order of the Governor,

R. P. WARD,

Offg. Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 23rd November 1936.

No. 5101—IE42/36-Com.—The Reverend Edwin Theodore Ryder, B.A., B.D., of the Baptist Missionary Society, is appointed under section 7 of the Indian Christian

Marriage Act (XV of 1872) to be a Marriage Registrar, in the district of Cuttack, vice the Reverend E.L. Lazarus, resigned.

By order of the Governor,

C. GOVINDAN NAIR,

Secretary to Government.

SUBORDINATE CIVIL SERVICE. HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 20th November 1936.

No. 7165—2M-187-36-A.—Babu Prafulla Kumar Das, Sub-Deputy Collector, on being relieved of his present appointment as Personal Assistant to the Director of Health and Prisons Services, is appointed as Registrar in the Orissa Secretariat.

The 23rd November 1936.

No. 7251—Jls-40-36-J.—Rai Sahib Sadhu Charan Sahu, Sub-Deputy Collector in the Jajpur subdivision of the district of Cuttack, is appointed to be Personal Assistant to the Director of Health and Prisons Services, Orissa.

A. F. W. DIXON,

Offg. Chief Secretary to Government.

CO-OPERATIVE SOCIETIES.

NOTIFICATIONS.

The 18th November 1936.

No. 4200—Whereas after the holding of an enquiry under sub-section (1), section 35 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), into the constitution, working and financial condition of the Madanmohan Co-operative Society bearing registration no. 547 of 17th May 1919 in the district of Cuttack I am of opinion that the said society ought to be dissolved; now therefore, in exercise of the power conferred by clause (a), section 42 of that Act, I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint Babu Dinabandhu Das, Pleader and Director of the Kendrapara Central Co-operative Bank, Limited, to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

The 18th November 1936.

No. 4203.—Whereas after the holding of an enquiry under sub-section (1), section 35 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), into the constitution, working and financial condition of the Kantia Co-operative Society bearing registration no. 45/O of 17th November 1923 in the district of Balasore I am of opinion that the said society ought to be dissolved; now therefore, in exercise of the power conferred by clause (a), section 42 of that Act, I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint Maulavi Md. Abdur Raschid, Manager, Bhadrak Central Co-operative Bank, Limited, to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

The 20th November 1936.

No. 4239.—Whereas after the holding of an enquiry under sub-section (1), section 35 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), into the constitution, working and financial condition of the Baliana Village Welfare and Public Health Co-operative Society, Limited, bearing registration no. 10/CU of 26th April 1930 in the district of Puri I am of opinion that the said society ought to be dissolved; now therefore in exercise of the power conferred by clause (a), section 42 of that Act, I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint Babu Lakshminarayan Panda, Manager, Puri Central Co-operative Bank, Limited, to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

S. C. ROY,

Deputy Registrar, Co-operative Societies.

OFFICE OF THE DIRECTOR OF PUBLIC INSTRUCTION.

NOTIFICATION.

The 13th November 1936.

No. 4-A.—Mr. Sukanta Rao, Headmaster of the Sambalpur Zila School is allowed leave on average pay for fifteen days under rules 289-91 and 297 of the Bihar and Orissa Service Code with effect from the 9th December 1936.

H. DIPPIE,

Director of Public Instruction.

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA.

NOTIFICATION.

The 18th November 1936.

No. 13.—It is hereby notified for general information that in accordance with the provisions of section 1(4)(a) of the Indian and Colonial Divorce Jurisdiction Act, 1926

(16 and 17 Geo. 5, Chapter 40), the Hon'ble the Chief Justice has, with the approval of of the Lord Chancellor, appointed the Hon'ble Mr. Justice J. F. W. James, I.C.S., to exercise jurisdiction under the said Act and the rules made thereunder in the High Court of Judicature at Patna.

By order of the High Court,

J. G. SHEARER,

Registrar.